

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

109. C.P. 21/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.06.2024**

NAME OF THE PARTIES: Anuradha Bhokare

V/s.

Jai-Malhar Flour Mills Private Limited.

**Appearance**

For Petitioner : CS Prajakta a/w. PCS Pramodkumar Ladda

For Respondent : Adv. Sneha Abrahan i/b. Adv. Prachi Wazalkar for  
R-1 & R-2

SECTION 59, 241- 242 OF THE COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Proxy for the Respondent submits that the arguing counsel, Ms. Wazalkar is in personal difficulty and seeks adjournment.

Ld. PCS for appearing for the Petitioner submits that they have been intimated in advance and therefore they have no objection to the adjournment the matter. At the request of the respondent matter is adjourned to **06.08.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
--- Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)